

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **13.02.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/594/2020
NAME OF THE PETITIONER(S) : V Mohan
NAME OF THE RESPONDENTS : Resurgent Power Projects Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

| S.NO. | NAME (IN CAPITAL) | DESIGNATION REPRESENTATION BY WHOM | SIGNATURE |
|-------|-------------------|---------------------------------------|-----------|
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| | | | |
|----|---------------------|------------|-----------------------------|
| 1) | B. Dhanaraj - | in h rts - | B. Dhanaraj (Petitioner) |
| 2) | I. Mohamed Faizal - | J. J. - | (Respondent -) |

(Handwritten signatures in green ink)

ORDER

File taken up at 1.10 pm instead of 4.00pm at the request of the Counsel of the parties.

Ld. Counsel Shri. B. Dhanaraj for the Petitioner.

Ld. Counsel Shri. Mohammed Faizal for the Respondent.

Ld. Counsel for the parties submit that the parties had a meeting yesterday and there is every possibility that the matter will be settled. They submit that two three weeks time may be given to settle the matter.

At joint request, list the matter for recording settlement if any / hearing on **18.03.2024**.

Sd/-

VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)